

LOK SABHA DEBATES

LOK SABHA

11.04 hrs.

Monday, May 28, 1990/Jyaistha 7, 1912
(Saka)

The Lok Sabha met at
Eleven of the Clock

[MR. SPEAKER *in the Chair*]

[English]

MR. SPEAKER: Shri Sathe.

[Translation]

SHRI VASANT SATHE (Wardha): Mr. Speaker.....

MR. SPEAKER: He is in mood today.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): We have to go to the other House. There are Bills pending in the other House. Let the papers be allowed to be laid.

MR. SPEAKER: Mr. Sathe, I will call you after Papers are laid. Now papers to be laid.

Prof. Madhu Dandavate.

PAPERS LAID ON THE TABLE

[English]

Industrial Finance Corporation of India (Payment of Gratuity to employees) Regulation 1968; Annual report etc. of and Review on Industrial Development Bank of India for 1988-89

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to lay on the Table—

- (1) A copy of the Industrial Finance Corporation of India (Payment of Gratuity to employees) Regulations, 1968 (Hindi and English versions) published in Notification No. S.O. 1/88-122 in Gazette of India dated the 5th March, 1988 under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT.-1003/90]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund and the Development Assistance Fund for the year 1988-89 under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
(ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Industrial Development Bank of India for the year 1988-89. [Placed in Library. See No. LT.-1004/90]

[Translation]

Annual Report and Review on All India Handloom Fabrics Marketing Corporation Society Ltd. Delhi for 1988-89 and of National Institute of Fashion Technology, New Delhi and Statement re-delay in Laying these Papers

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): I beg to lay on the Table;

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Delhi, for the year 1988-89. [Placed in Library. See No. LT.-1005/90]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology, New Delhi, for the year 1988-89.
- (3) A statement (Hindi and English

versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-1006/90]

[English]

Annual report of and review on Govind Ballabh Pant Paryavaran Evam Vikas Sansthan, for 1988-89 and statement re. delay in laying these Papers

THE MINISTER OF ENVIRONMENT AND FOREST (SHRI NILAMANI ROURAY): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT.-1007/90]

Annual Report of and review on Institute of Constitutional and Parliamentary studies, New Delhi, for 1988-89 and a statement re. delay in laying these papers

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies,

New Delhi, for the year 1988-89 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT.-1008/90]

Statement correcting reply given on 14.5.1990 to U.S.Q. No. 8472 regarding Institute of material science and Life Science and Statement *re.* reasons for delay in correcting the reply

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): I beg to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on 14 May, 1990 to Unstarred Question No. 8472 by Shri Basavapunnaiah Singam, M.P. regarding Institutes of Material Science and Life Science and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT.-1009/90]

Annual report of and review on Institute of Applied Manpower Research, New Delhi, for 1988-89

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): On behalf of Shri Bhagey Gobardhan, I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, new Delhi, for the year 1988-89 along with Audited Accounts.

- (2) A copy of the Review (Hindi and

English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1988-89. [Placed in Library. See No. LT.-1010/90]

Notification under Export (Quality Control and Inspection) Act 1963; Review and report of India tea and Restaurants Ltd., Bombay, for 1987-88 and a statement *re.* delay in laying these papers; Annual report etc. of and review on Tea Board, Calcutta for 1988-89 and a statement *re.* delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): I beg to lay on the Table—

- (1) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export Inspection Agency Death-cum-Retirement Gratuity (Amendment) Rules, 1990 published in Notifications No. S.O. 518 in Gazette of India dated the 25th February, 1990.

(ii) The Export Inspection Council Death-cum-Retirement Gratuity (Amendment) Rules, 1990 published in Notification No. S.O. 519 in Gazette of India dated the 25th February, 1990. [Placed in Library. See No. LT.-1011/90]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1987-88.

(ii) Annual Report of the India Tea

and Restaurants Limited, Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT.-1012/90]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1988-89.
 (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1988-89 together with Audit Report thereon.
 (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT.-1013/90]

[*Translation*]

Notification under Central Excises and Salt Act 1944, Income Tax Act 1961, Customs Act, 1962, Amendment to regulation 22 of Reserve Bank of India General Regulations 1949, Consolidated Report of the working of Public Section Banks for 1.1.88 to 31.3.89 and annual report of and review on Industrial Finance corporation of India for 1988-89 and Report of C.A.G. of India for year ending 31.3.89—Municipal corporation of Delhi

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I, on behalf of Shri Anil Shastri, beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. 797(E) published in Gazette of India dated the 31st August, 1989 together with an explanatory memorandum regarding payment of duties of Excise on the Steel Bead Wire Rings used in the manufacture of Cycle/Cycle Rikshaw tyres.

(ii) G.S.R. 950(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum regarding duty of Excise on parts of Stationary Batteries for manufacturing/assembly of complete Stationary Batteries at site which was not being levied prior to 8th May, 1984.

(iii) G.S.R. 1018(E) published in Gazette of India dated the 20th November, 1989 together with an explanatory memorandum regarding duty of excises on building materials manufactured at the site of construction of building for use at such site.

(iv) G.S.R. 418(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 162/86-CE dated the 1st March, 1986 so as to insert S. No. 17A in the proviso thereto.

(v) G.S.R. 433(E) published in Gazette of India dated the 2nd April, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 175/86-CE Dated the 1st March, 1986

so as to specify a ceiling of rupees fifty five lakhs for clearances of specified goods at concessional rate of duty mentioned in the said notification.

- (vi) The Central Excise (Second Amendment) Rules, 1990 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 9th April, 1990.
 - (vii) The Central Excise (Third Amendment) Rules, 1990 Published in Notification No. G.S.R. 441(E) in Gazette of India dated the 9th April, 1990.
 - (viii) G.S.R. 393(E) published in Gazette of India dated the 23rd March, 1990 together with an explanatory memorandum seeking to exempt air-guns air-rifles and air-pistols from the whole of the duty of excise leviable thereon.
 - (ix) G.S.R. 394(E) published in Gazette of India dated the 23rd March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 47/90-CE dated the 20th March, 1990 so as to prescribe a concessional rate of basic excise duty of Rs. 8.50 per kg. on nylon filament yarn above 750 deniers without any end-use condition. [Placed in Library See No. LT-1014/90]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Eighth Amendment) Rules, 1990 published in Notification No. S.O. 269(E) in Gazette of India

dated the 29th March, 1990.

- (ii) The Income-tax (Ninth Amendment) Rules, 1990 published in Notification No. S.O. 319(E) in Gazette of India dated the 11th April, 1990.
 - (iii) The Income-tax (Tenth Amendment) Rules, 1990 published in Notification No. S.O. 325(E) in Gazette of India dated the 12th April, 1990.
 - (iv) The Income-tax (Eleventh Amendment) Rules, 1990 Published in Notification No. S.O. 354(E) in Gazette of India dated the 26th April, 1990. [Placed in Library. See No. LT.-1015/90]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 246(E) to G.S.R. 386(E) published in Gazette of India dated the 20th March, 1990 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 19th March, 1990.
 - (ii) G.S.R. 388(E) published in Gazette of India dated the 21st March, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 144/90-Cus., dated the 20th March, 1990 so as to delete redundant entry.
 - (iii) G.S.R. 396(E) published in Gazette of India dated the 26th

- March, 1990 together with an explanatory memorandum making certain amendments to Notification no. 49/90-Cus., dated the 20th March, 1990 so as to prescribe basic customs of 100 per cent on all items other than polysulphones.
- (iv) G.S.R. 400(E) published in Gazette of India dated the 27th March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 137/80-Cus., dated the 20th March, 1990 so as to permit two more specified items at a concessional rate of 25 per cent *ad valorem* for passengers availing concessions.
- (v) The Baggage (Amendment) Rules, 1990 published in Notification No. G.S.R. 401(E) in Gazette of India dated the 27th March, 1990 together with an explanatory memorandum.
- (vi) The Transfer of Residence (Amendment) Rules, 1990 published in Notification No. G.S.R. 402(E) in Gazette of India dated the 27th March, 1990 together with an explanatory memorandum.
- (vii) S.O. 260(E) published in Gazette of India dated the 27th March, 1990 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (viii) G.S.R. 405(E) and G.S.R. 406(E) published in Gazette of India dated the 28th March, 1990 together with an explanatory memorandum seeking to exempt goods temporarily imported under ATA Carnet for display or use in exhibitions, fairs, meetings and similar events from the whole of the basic, additional and auxiliary duties of customs.
- (ix) G.S.R. 419(E) and G.S.R. 420(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum seeking to exempt raw materials and components when imported for manufacture of specified products for supply to hundred per cent export oriented undertakings or free trade zones from the whole of the basic, additional and auxiliary duties of Customs.
- (x) G.S.R. 421(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum making certain amendments to notification No. 137/90-Cus., dated the 20th March, 1990.
- (xi) G.S.R. 422(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum regarding exemption to goods imported into India against an advance Licence from the whole of the basic and additional duties of Customs leviable thereon.
- (xii) G.S.R. 423(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum regarding exemption to goods imported into India against a Blanket Advance Licence from the whole of the basic and additional duties of Customs leviable thereon.

- (xii) G.S.R. 424(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 140/90-Cus., dated the 20th March, 1990. [Placed in Library See No. LT-1016/90]
- (4) A copy of an amendment to Regulation 22 of Reserve bank Of India General Regulations, 1949 (Hindi and English versions) published in Gazette of India dated the 22nd April, 1989 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT-1017/90]
- (5) A copy of the Consolidated Report (Hindi and English versions) of the working of the Public Sector Banks for the period from the 1st January, 1988 to 31st March, 1989. [Placed in Library. See No. LT-1018/90]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1988-89 along with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1988-89. [Placed in Library. See No. LT-1019/90]
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 4 of 1990)—Municipal

Corporation of Delhi under article 151(1) of the Constitution. [Placed in Library. See No. LT-1020/90]

11.03 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 14th May, 1990, adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 23rd March, 1990, and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among the members of the House to serve on the said Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Sardar Jagjit Singh Aurora
2. Shri Anand Prakash Gautam
3. Shri Talari Prakash Manohar
4. Shri Makhan Lal Fotedar
5. Shri Sontosh Kumar Sahu.